

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.95 of 2025

IN THE MATTER OF:

Deepak Kumar

Applicant

Versus

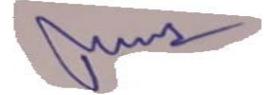
State of Uttarakhand & Ors.

Respondent

I N D E X

S.No.	Particulars	Pages
1.	Action taken report on behalf of U.K.P.C.B. / Respondent No. 3	
2.	Annexure 1 Copy of the letter dated 16.01.2026	

Filed by



[MUKESH VERMA]
Advocate for the UKPCB
Ch. No. 50, Old Block
Supreme Court of India,
New Delhi 110 001
(M) 9810108098

E-mail: mvermadv@gmail.com

New Delhi

Dated: 19.01.2026

**Action Taken Report on behalf of Uttarakhand Pollution Control Board
(Respondent no. 3)**

In the matter of
Original Application no. 95 of 2025

Deepak Kumar v. State of Uttarakhand & Ors.

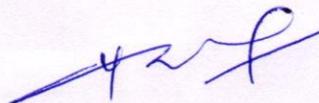
1. That the above-mentioned matter was listed for hearing on 04.12.2025 wherein the Learned National Green Tribunal was pleased to pass the following directions:

“.....

3. Learned counsels for respondents no. 6 to 8 seeks time to file further compliance reports and learned counsel for UKPCB seeks time to file further compliance report.”

.....”

2. That in compliance of the directions of this Learned Tribunal, the instant Action Taken Report is being filed.
3. It is humbly submitted that the Regional Officer, UKPCB, Kashipur *vide* letter dated 15.01.2026 informed the Member Secretary, UKPCB that an on-site inspection of the stone crusher of Respondent no. 6 and 8 was carried out by the Regional Office, UKPCB, Kashipur, on 12.01.2026. The inspection report dated 12.01.2026 was also annexed with the letter dated 15.01.2026.



4. As per the inspection report dated 12.01.2026, the inspection has been carried out as per provisions prescribed in the Environment Protection Rules, 1986 and CPCB Environment Guidelines for Stone Crushing Units 2023. As per the said report, the findings regarding the stone crushers are as follows:

i. **M/s Modern Stone Grit Industries, Sitarganj (Respondent no.6):**

At the time of inspection, the Unit was not in operation. However, the Unit was found to be in compliance with provisions as prescribed under the Environment (Protection) Rules, 1986. The crushing/screening equipment, and the conveyor belts were found to be covered. Water sprinklers were covered and installed on conveyor belt, crusher and screening points. Boundary wall/ wind breaking wall was found to be installed with brick wall/GI Sheet. Metallic Road was established within the premises. Water tanker with water sprinkling system was installed. New plantation was found around the boundary wall.

The Unit was also found to be in compliance with CPCB guidelines of July, 2023 for Stone Crushing Units. Water sprinklers were found to be installed on conveyor belt, crushing and screening points. Crushing/ screening equipment were found to be covered by GI/MS Sheet. Dust extraction system having collection hood and wet scrubbing were installed. Conveyor belts were found to be covered. Flexible Telescope Chute from top of discharge point to the ground level was found to be provided at conveyor belt. Boundary wall/ Wind breaking Wall was found to be installed with Brick Wall/ GI sheet. Metallic road was found to be established within premises.

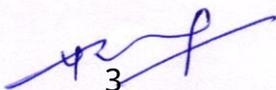


Rotating water sprinkling system was installed. New plantation was found around the boundary wall.

The Unit has been established in accordance with the siting criteria laid down under the Uttarakhand Stone Crusher Policy-2020 and has obtained License under the said policy with validity up to 14.05.2033. The Unit has re-applied for renewal of Consent to Operate. The Unit has applied to the Central Ground Water Board (CGWB) for Ground Water abstraction.

- ii. **M/s Modern Stone Crusher, Kashipur (Respondent no.8):** At the time of inspection the unit was not in operation. However, Unit was found to be in compliance with the provisions of the Environment (Protection) Rules, 1986. The crushing/screening equipment and the conveyor belts were found to be covered. Water Sprinklers were installed on conveyer belt, crushing and screening points. Boundary wall/ wind breaking wall was found to be installed with Brick Wall/GI sheet. RCC Roads was found to be established within the premises. Water tanker with water sprinkling system was installed. New plantation was found around the boundary wall.

The Unit was also found to be in compliance with CPCB guidelines of July, 2023, for Stone Crushing Units. Water sprinklers were found to be installed on the conveyor belt, crushing and screening points. Crushing/ screening equipment were found to be covered by GI/MS Sheet. Dust extraction system having collection hood and wet scrubbing system were found to be installed. Conveyor belts were found to be covered. Flexible Telescope Chute from top of discharge point to the ground level was found to be provided at conveyor belt. Boundary wall/ Wind breaking wall was found to be installed with

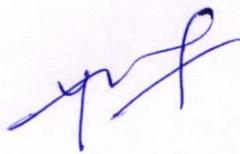


3

Brick Wall/ GI sheet. RCC road was established within the premises. Rotating water sprinkling systems were installed. New plantation was found around the boundary wall.

The Unit has been established in accordance with the siting criteria laid down under the Uttarakhand Stone Crusher Policy-2020 and has obtained License under the said policy with validity up to 19.06.2030. The Unit has obtained Consent to Establish (CTE) and Consent to Operate (CTO) with validity up to 31.03.2026. The Unit has applied to the Central Ground Water Board (CGWB) for Ground Water abstraction. In this connection, a copy of the letter dated 16.01.2026 along with the inspection report are collectively being filed and marked as **Annexure no. 01** to this Action Taken Report.

5. It is pertinent to mention that the Uttarakhand Pollution Control Board is committed to ensure the compliance of the directions given by this Learned Tribunal.
6. The above report is being submitted for the kind consideration of Learned NGT.



Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा काम्प्लेक्स, रामनगर रोड
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के./रिट-9 7/26/748

दिनांक.15.1.1/26

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-95/2025 श्री दीपक पाण्डे बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश के अनुपालन सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-95/2025 श्री दीपक पाण्डे बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में पारित आदेश दिनांक 04.12.2025 के अनुपालन में उद्योगो का स्थलीय निरीक्षण इस कार्यालय द्वारा दिनांक 12.01.2026 को किया गया।

उक्त के क्रम निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय,
15/01/26
(एस.पी.सिंह)
क्षेत्रीय अधिकारी

256

Inspection Report

Subject: Regarding Application before Honorable National Green Tribunal O.A. No. 95 /2025 Deepak Pandey V/s State of Uttrakhand & Ors.

A. Background:

I. An Application titled O.A. No. 95 /2025 Deepak Pandey V/s State of Uttrakhand & Ors listed before Honorable National Green Tribunal subject: regarding Operation of Stone Crushers without ground water extraction permission for many years.

Honorable National Green Tribunal on its order dated 04.12.2025, passed the following direction in along with other:

Para No.02:

".....We have gone through the report filed by UKPCB and also seen the videos filed by respondents no.6 and 8 and we find that still there are serious non-compliances with the relevant environmental norms.

Para No.03:

".....Learned counsel for respondent no. 6 and 8 seeks time to file further compliance reports and learned counsel for UKPCB seeks time to file further compliance report.

Para No.04:

".....The same may be filed within one Month.

II. In compliance of Head Office direction in context of aforesaid order of Honorable Tribunal, Field Inspection of refer Stone Crusher Units i.e. 01.M/s Modern Grits Village:Sisona,Sitarganj, 02.M/s Modern Stone crusher,Village: Pachhawala,Tehsil: Kashipur, Distt.: U.S. Nagar was done on dated 12/01/2026.


AEE





Detailed Inspection Report, in accordance with Honorable NGT directions are as follows:

01. M/s Modern Stone Grits, Village: Sisuna, Sitarganj, U.S. Nagar :

I. General Facts:

I. Unit M/s Modern Stone Grits is located at Kh.No.54, Village; Sisuna, Sitarganj. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand.

II. At the time of Inspection, Unit was not in operation. Unit Representative Mr.Siddarth Yadav was present.

II. Compliance Status of the Unit:

A.Compliance Status as per UKPCB Consent /Provisions made under The Environment (Protection) Rule 1986 as amended :

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status
a.	Dust containment cum suppression system of the equipment	I. Crushing/Screening equipment was covered. II. Conveyor Belts were covered. III. Water Sprinklers were installed on conveyor belt, Crushing and Screening Points.
b.	Construction of Wind breaking Walls	Boundary Wall/Wind Breaking Wall was installed with Brick Wall / GI Sheet.
c.	Construction of the metalled roads within the premises	Metallic Road was established within premises.
d.	Regular cleaning and wetting of the ground within the premises.	Water Tanker with Water Sprinkling system was provided.
e.	Growing of a green belt along the periphery.	New Plantation was found around the boundary wall.


AEE

 7



B.Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units July 2023 :

Sr. No.	Provisions as prescribed under CPCB Environment Guidelines for Stone Crushing Units July 2023	Compliance Status
a.	Water Sprinkler with adequate designed nozzles at Unloading area of raw material, Primary Crusher, Screen, Conveyors and transfer Points.	Water Sprinklers were installed on conveyor belt, Crushing and Screening Points.
b.	Enclosure by GI/MS Sheet on top and at least three sides completely from the ground level on Primary Crushers, Secondary Crushers, Screen and tertiary Crushers.	Crushing/Screening equipment was covered by GI/MS Sheet.
c.	Dry Extraction cum Bag Filter followed by Cyclone at Secondary, Tertiary Crusher and Screen.	Dust Extraction System having Collection Hood and Wet Scrubbing System was installed.
d.	Covering of Conveyor Belts.	Conveyor Belts were covered.
e.	Flexible Telescope Chute from Top of discharge point to the Ground Level.	Provided at conveyor Belt.
f.	Wind Breaking Wall	Boundary Wall/Wind Breaking Wall was installed with Brick Wall / GI Sheet.
g.	Metallic /Concrete roads within the premises. Ramps and the entire ground are inside the premises should also be metalled.	Metallic Road was established within premises.
h.	Arrangement of rotating water sprinkling system/fogger/Anti-smog in the premises to suppress dust within the premises to control dust emission.	Rotating water sprinkling systems were installed.
i.	Green Belt: Plantation of 2 -3 rows of tall trees around the periphery of crusher.	New Plantation was found around the boundary wall.


AEE

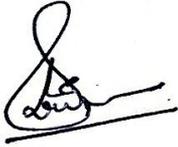

8



III. Compliance Status of Siting Criteria and Status of Consent /Permission of all Concerned Authority:

- a. Unit has established in accordance siting criteria laid down under the Uttrakhnad Stone Crusher Policy -2020 and obtained License under the said Policy with Validity up to 14 May 2033.
- b. Unit has Re-applied for renewal of Consent to Operate.
- c. Unit has applied in Central Ground Water Board (CGWB) for Ground Water abstraction. (Copy attached)

Inspection report along with Photograph and concerned documents is submitted hereby for Kind Perusal Please.



(Dildar Ali)
Assist. Env. Engineer
Regional Office, UKPCB Kashipur



(Sunil Kumar)
Assist. Env. Engineer,
UKPCB Kashipur



(Sompal Singh)
Regional Officer
UKPCB, Kashipur

02.M/s Modern Stone Crusher,Kh.No. 33/2 .34/2 ,Village:Pachhawala ,U.S. Nagar :

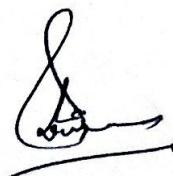
I.General Facts :

I. Unit M/s Modern Stone Crusher is located at Kh.No. 33/2,34/2 Village:Pachhawala,Tehsil: Kashipur. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand.

II. At the time of Inspection, Unit was not in operation. Unit Representative Mr. Pramod Aggrwal was present.

II. Compliance Status of Provisions made under The Environment (Protection) Rule 1986 as amended :

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	I. Crushing/Screening equipment was covered. II. Conveyor Belts were covered. III. Water Sprinklers were installed on conveyor belt, Crushing and Screening Points.
b.	Construction of Wind breaking Walls	Boundary Wall/Wind Breaking Wall was installed with Brick Wall / GI Sheet.
c.	Construction of the metalled roads within the premises	RCC Road was established within premises.
d.	Regular cleaning and wetting of the ground within the premises.	Water Tanker with Water Sprinkling system was provided.
e.	Growing of a green belt along the periphery.	New Plantation was found around the boundary wall.


NEE





B.Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units July 2023 :

Sr. No.	Provisions as prescribed under CPCB Environment Guidelines for Stone Crushing Units July 2023	Compliance Status
a.	Water Sprinkler with adequate designed nozzles at Unloading area of raw material, Primary Crusher, Screen, Conveyors and transfer Points.	Water Sprinklers were installed on conveyor belt, Crushing and Screening Points..
b.	Enclosure by GI/MS Sheet on top and at least three sides completely from the ground level on Primary Crushers, Secondary Crushers, Screen and tertiary Crushers.	Crushing/Screening equipment was covered by GI/MS Sheet.
c.	Dry Extraction cum Bag Filter followed by Cyclone at Secondary, Tertiary Crusher and Screen.	Dust Extraction System having Collection Hood and Wet Scrubbing System was installed.
d.	Covering of Conveyor Belts.	Conveyor Belts were covered.
e.	Flexible Telescope Chute from Top of discharge point to the Ground Level.	Provided at conveyor Belt.
f.	Wind Breaking Wall	Boundary Wall/Wind Breaking Wall was installed with Brick Wall / GI Sheet.
g.	Metallic /Concrete roads within the premises. Ramps and the entire ground are inside the premises should also be metalled.	RCC Road was established within premises
h.	Arrangement of rotating water sprinkling system/fogger/Anti-smog in the premises to suppress dust within the premises to control dust emission.	Rotating water sprinkling systems were installed.
i.	Green Belt: Plantation of 2 -3 rows of tall trees around the periphery of crusher.	New Plantation was found around the boundary wall



AEE



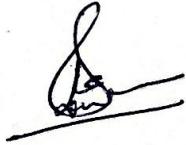
11



III. Compliance Status of Siting Criteria and Status of Consent /Permission of all Concerned Authority:

- a. Unit has established in accordance siting criteria laid down under the Utrakhnad Stone Crusher Policy -2020 and obtained License under the said Policy with Validity up to 19.06.2030.
- b. Unit has obtained Consent to Establish (CTE) and Consent to Operate (CCA) with validity up to 31.03.2026.
- c. Unit has applied in Central Ground Water Board (CGWB) for Ground Water abstraction.(Copy attached)

Inspection report along with Photograph and concerned documents is submitted hereby for Kind Perusal Please.



(Dildar Ali)
Assist. Env. Engineer
UKPCB, Kashipur



(Sunil Kumar)
Assist. Env. Engineer,
UKPCB Kashipur



(Somplal Singh)
Regional Officer
UKPCB Kashipur

Modern Grit Industries Sitarganj

263

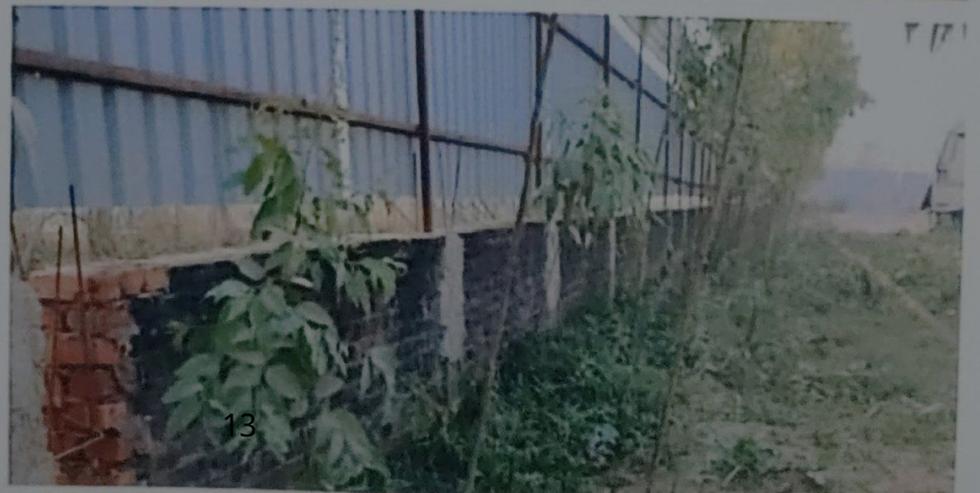


Sisona, Uttarakhand, India
Xmfr+4v, Sisona, Uttarakhand 262405, India
Lat 28.973658° Long 79.692563°
Monday, 12/01/2026 12:46 PM GMT +05:30



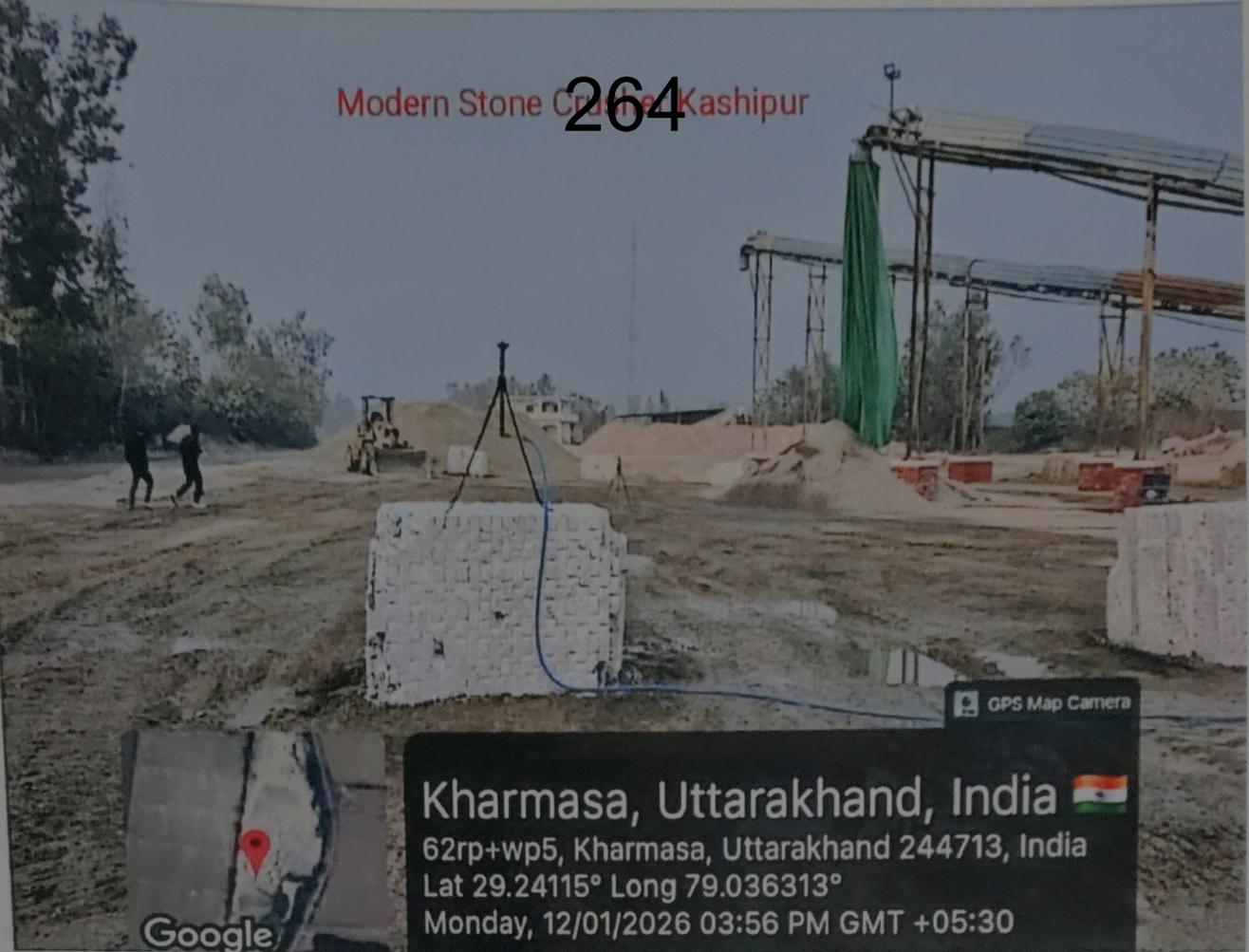
GPS Map Camera

Sisona, Uttarakhand, India 🇮🇳
Xmfr+4v, Sisona, Uttarakhand 262405, India
Lat 28.972979° Long 79.692247°
Monday, 12/01/2026 12:43 PM GMT +05:30



Modern Stone Crushing Kashipur

264



संख्या: 2234/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/रूद्र0/2021-22,

कार्यालय ज्ञाप

उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय ज्ञाप संख्या 1480/VII-A-1/2021/68 रिट/टीसी-1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय-III के बिन्दु संख्या 1 के उप बिन्दु 2 में संशोधन किया गया है कि:- स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता में गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी। परन्तु वर्तमान में कोविड-19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की समावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सीज की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति में निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपत्र (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जॉच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तु उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा। शासन के पत्र संख्या 1551/VII-A-1/2021-68 रिट/08 टीसी-1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 में उक्तानुसार किये गये प्रावधान के सफल एवं सुचारु क्रियान्वयन हेतु श्री राजपाल लेघा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, जनपद नैनीताल को एतद्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम में निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021-22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतद्वारा अधिकृत किया गया है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 19/भू0खनि0ई0/स्टो0क्रे0नवी0/उध0/2021-22, दिनांक 24 सितम्बर 2021 के द्वारा मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2.421 है0 (प्लांट स्वामी के आवेदन पत्र व खसरा विवरण के अनुसार) नाप भूमि में पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर प्लांट की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध में प्रस्ताव प्रेषित किया गया है।

उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 के कार्यालय ज्ञाप संख्या 489/VII-I/2018/12-स्टोन क्रेशर/18, दिनांक 15 मई 2018 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2016 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड द्वारा उपलब्ध कराये गये प्रस्ताव पत्र संख्या 902/स्टो0/भू0खनि0ई0/उध0/2017-18, दिनांक 14 फरवरी 2018 के क्रम में मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544 मध्ये 3.58 एकड़ अर्थात् 1.450 है0 नाप भूमि में 100 टन प्रति घंटा क्षमता के स्टोन क्रेशर स्थापना/संचालन हेतु 05 वर्ष की अवधि के लिए आदेश में वर्णित शर्तों के अधीन अनुज्ञा स्वीकृत की गयी है।

प्लांट स्वामी के आवेदन प्रपत्र में प्लांट की क्षमता 200 टन/घंटा उल्लिखित की गयी है। उत्तराखण्ड स्टोन स्क्रिनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रिनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2020 के अनुसार प्लांट की वास्तविक क्षमता का आकलन नीति के अध्याय-1 के विन्दु संख्या-9 में उल्लिखित गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जायेगी।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून के पत्र संख्या 19/भू0खनि0ई0/स्टो0क्रो0नवी0/उध0/2021-22, दिनांक 24 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय ज्ञाप संख्या 1480/VII-A-1/2021/68 रिट/टीसी-1, दिनांक 8 सितम्बर 2021 के अध्याय-III के विन्दु संख्या 1 उप विन्दु 2 में निहित प्रावधान के अन्तर्गत मैसर्स मार्टन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2.421 है0 नाप भूमि में पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर के संचालन की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तों के अधीन नवीनीकरण किया जाता है:-

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रिनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रिनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2020 के अध्याय-1 के विन्दु संख्या 7 "स्टोन क्रेशर/स्क्रिनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित समस्त शर्तों (विन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई-रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति के अध्याय-1 के विन्दु संख्या 7 (15) की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।
4. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
5. नीति के अध्याय-III के विन्दु संख्या 1 (1) के अनुसार अवशेष शुल्क रू0 21,78,000/- (रुपये इक्कीस लाख अठहत्तर हजार मात्र) नवीनीकरण आदेश के उपरान्त तथा ई-रवन्ना पोर्टल में अपलोड/अपडेट किये जाने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना होगा।
6. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (क) के अनुसार स्टोन क्रेशर संचालक को क्रशड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट में छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकॉर्डिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार निदेशक को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाइश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई-प्रपत्र "जे" जारी नहीं किया जायेगा।

- 267
10. स्टोन क्रेशर नीति-2020 के अध्याय-I के बिन्दु संख्या 9 (ड.) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Processed किया जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
 11. प्लांट स्वामी के आवेदन प्रपत्र में उल्लिखित प्लांट की क्षमता 200 टन/घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई-सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय में भण्डारण क्षमता $90 \times 200 \times 10 = 1,80,000$ टन तथा वर्षाकाल से भिन्न अवधि अर्थात् (अक्टूबर से जून) तक की अवधि हेतु कच्चे माल की एक समय में भण्डारण क्षमता $45 \times 200 \times 10 = 90,000$ टन होती है तथा वर्ष में 7,20,000 टन कच्चे माल की आवश्यकता होगी।
 12. उत्तराखण्ड स्टोन क्रेशर, स्क्रिनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रिनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय-I के बिन्दु संख्या 9 में गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।
 13. स्टोन क्रेशर नीति-2020 के अध्याय-III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुण-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
 14. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा में प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।
 15. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिसूचना संख्या 906/VII-I/2020/158 ख-04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।
 16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जाना होगा।
 17. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

29/09/2021
(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्या: 2234 / स्टो0क्रे0नवी0 / खनन / भू0खनि0ई0 / रूद्र0 / 2021-22, तददिनांकित।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, उधमसिंहनगर।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराने का कष्ट करें।
5. उपनिदेशक (खनन)/नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6. मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर।

29/09/2021
(एस0एल0 पैट्रिक)
अपर निदेशक।

268

CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,

Modern Grit Industries, Khasara No. - 544, Village - Sisona, Tehsil - Sitarganj,
Distt. - U.S. Nagar
City: Sisona
Block: Sitarganj
District: Udham Singh Nagar

Dated

28/11/2025

To ,

The Member Secretary,
Uttarakhand Pollution Control Board,
Dehradun

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

Isha Agarwal for a period upto (2) 31.03.2028 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Transaction Id	Payment Date	Transaction Status	Amount
499072133	28/11/2025	Successful	1.0

Accompaniments:-

1. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)
2. Photographs (Attached)
3. Ufd Fees Slip (Attached)
4. Rent Agreement (Attached)
5. Partnership Deed (Attached)
6. Layout Plan (Attached)
7. Khatazi (Attached)
8. Govt. Order (Attached)
9. Latest Audited Balance Sheet of the unit indicating fixed assets, current assets and current liabilities of the unit (prescribed format) (Attached)
10. Form V (Environment Rules Under EP Rules) (Attached)
11. Copy of CTE/CCA issued & its Compliance Status (Attached)

Yours faithfully,



Name of the applicant: Isha Agarwal

New

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act.

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank.

7. State Working season per year of the plant: : Apr to Mar

8. (a) Number of workers attending the factory shift wise &/ or per day : 15

(b) Number of workers residing in the premises : 3

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meteorological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction of wind :

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
River Bed Material & Stone Boulders	27000 Metric Tonnes/Month	27000 MT / Month

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T /day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	---------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	MS ,
Stack Attached to:	DG Set ,
Height above ground level(in metres):	3 ,
Height above roof(in metres):	0 ,
Stack Top:	Round ,
Inner dimensions (in meters):	0.05 ,
Gas quantity-m ³ /hr:	0 ,
Flue gas temperature °C:	0 ,
Exit velocity of gas/sec:	0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify
--	-----	-----	-------------------------------	------------------------	---------------

(c) Particulate analysis

(d) Chemical Composition(if available)

270

- 14. Give details of flue gas sampling arrangements : NA
- 15. Give details of laboratory facilities available for analysis of emission : NA
- 16. Is there sufficient space available for installing air pollution control equipment : NA
- 17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

- (a) Total investment in the factory and the year of investment. : Investment:-400
Year of Investment is :-2021
- (b) The estimated expenditure for implementation of the scheme to control air pollution :50 Lac
- (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : septic tank /soak pit
- (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA
- (e) Further action that is being taken up by the firm to control air pollution. : Recycling tank

20. Other relevant information, if any

: Ambient Air Quality is as per Norms
Signature
Name and Address of the applicant on behalf of : Isha Agarwal, Khasara No. - 507/3/3, Village - Sisona, Tehsil - Sitarganj
Name and Address of the Firm on behalf of which application is made : Isha Agarwal, Khasara No. - 507/3/3, Village - Sisona, Tehsil - Sitarganj

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

- 1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act, 1981. If the land/premises belongs to the factory/ industry, say self
- 2. Here mention the date up to which the consent is sought for.

Annexure to form-

- 'Existing 'means that which is operation at the time of applying for consent .
- 'New' that which has been modified due to change in quantity and/or quality of emission.
- 'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal business as per Air (Prevention and Control of Pollution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industries are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets, current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal area .
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- 5 : Copies of latest consent/authorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of Intention industrial licenses, clearances from the Department or any other relevant document (if applicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : Isha Agarwal, Khasara No. - 507/3/3, Village - Sisona, Tehsil - Sitarganj (Tel. No.) 91-8936906000
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office : ,
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Khasara No. - 507/3/3, Village - Sisona, Tehsil - Sitarganj, Distt. - U.S. Nagar
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Modern Grit Industries
Address: Khasara No. - 544, Village - Sisona, Tehsil - Sitarganj, Distt. - U.S. Nagar
Tel. No.: 91-8936906000
E-mail : modernstonecrushers@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: Udham Singh Nagar
Town/Village: Sisona
City Survey no./Revenue Survey no.: 507/3/3
Khata No.: 0
Area in Hectares: 3.83
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : October, 2022
5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/Industrial plant is situated: : Civil
District: Udham Singh Nagar
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO

The Issue Reporting Module is now live. All users are requested to report their issues exclusively through the Issue Reporting Module. Please note that issues submitted via WhatsApp, email, or any other channels will not be entertained. Thank you for your cooperation.

Kind Attention: Any document shared via mail will not be accepted for application processing. Kindly upload all the documents required or enquired by CGWA shall be uploaded in the BhuNeer

Dashboard

Account Settings

Apply For Fresh Application

Self Compliance

Apply For Renewal Application

Evaluation Officer Raised Query

EAC

Passbook

Issue Reporting

Payment Details

Charge Revision Report

Reports

Utility

Help

Log Out

Application for Issue of NOC to Abstract Ground Water

Government of India

Ministry of Jal Shakti

Department of Water Resources, River Development and Ganga Rejuvenation

Central Ground Water Authority (CGWA)

Application Number : IND/UK/2025/16708

Submission Date: 28/11/2025

APPLICATION BASIC DETAILS		
APPLICATION TYPE: Industry	APPLICATION SUB TYPE: Others Industry	PROJECT TYPE: Stone grit and dust
WATER QUALITY TYPE: Fresh Water	WHETHER GROUND WATER UTILIZATION FOR: Existing Project	DATE OF COMMENCEMENT: 03/01/2023
WHETHER NOC OBTAINED FOR EXISTING USAGE OF GW: Yes	NOC OBTAINED FROM: CGWA	OLD NOC NO: EXM/IND/UK/2025/1047/N
NOC TYPE: Exemption (BhuNeer)		
Commercial Use: <input checked="" type="checkbox"/>		
Drinking Domestic Use: <input checked="" type="checkbox"/>		
Dewatering: <input checked="" type="checkbox"/>		

PROJECT DETAILS		
PROJECT NAME: M/s Modern Grit Industries LLP	STATE: UTTARAKHAND	DISTRICT: UDAM SINGH NAGAR
ASSESSMENT UNIT(BLOCK/TEHSIL): SITARGANJ (Status: Safe)	ADDRESS: Khasara No: 544, Village : Sisona, Tehsil: Sitarganj	PINCODE: 262405
LATITUDE: 29.060000	LONGITUDE: 79.860000	Geology: ALLUVIUM (SOFT ROCK)
WATER REQUIRED FOR GREEN BELT: Yes	GREEN BELT AREA(SQ METER): 2000.00	PROJECTS FALL WITH IN 500M IN THE PERIPHERY OF WETLAND AREAS: No

- [Dashboard](#)
- [Account Settings](#)
- [Apply For Fresh Application](#)
- [Self Compliance](#)
- [Apply For Renewal Application](#)
- [Evaluation Officer Raised Query](#)
- [EAC](#)
- [Passbook](#)
- [Issue Reporting](#)
- [Payment Details](#)
- [Charge Revision Report](#)
- [Reports](#)
- [Utility](#)
- [Help](#)
- [Log Out](#)

COMPANY DETAILS

COMPANY NAME: Modern Grit Industries LLP	COMPANY PHONE NUMBER: 9760976444 273	COMPANY GST NO: 05ABGFM9834R1ZF
COMPANY PAN CARD NO: ABGFM9834R	COMPANY EMAIL: moderngrit@gmail.com	COMPANY POSTAL ADDRESS: Khasra No: 544, Village : Sisona, Tehsil : Sitarganj
COMPANY STATE: UTTARAKHAND	COMPANY DISTRICT: UDAM SINGH NAGAR	COMPANY PIN CODE: 262405

DRINKING DOMESTIC USE

NBC RESIDENTIAL APPLICATION DETAIL

TYPE OF UNITS	TYPE OF ACCOMMODATION	UNIT POPULATION	NO. OF UNITS	TOTAL POPULATION	FRESH WATER: PERMISSIBLE LIMIT	TREATED WATER: PERMISSIBLE LIMIT	FRESH DEMAND (LPHD)	TREATED DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
EWS	1 BHK	4	2	8.00	100	45	100	0	0.80	0.00	0.80

NBC NON RESIDENTIAL APPLICATION DETAIL

BUILDING TYPE	POPULATION	PERMISSIBLE LIMIT FOR FRESH WATER (LPHD)	FRESH WATER DEMAND (LPHD)	PERMISSIBLE LIMIT FOR TREATED WATER (LPHD)	TREATED WATER DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
Factories including canteen with bathroom	7	30	30	15	0	0.21	0.00	0.21

- [Dashboard](#)
- [Account Settings](#)
- [Apply For Fresh Application](#)
- [Self Compliance](#)
- [Apply For Renewal Application](#)
- [Evaluation Officer Raised Query](#)
- [EAC](#)
- [Passbook](#)
- [Issue Reporting](#)
- [Payment Details](#)
- [Charge Revision Report](#)
- [Reports](#)
- [Utility](#)
- [Help](#)
- [Log Out](#)

BREAKUP OF WATER REQUIREMENT, AVAILABILITY AND USAGE								
#	ACTIVITY	NO. OF OPERATIONAL Days in a Year	EXISTING QUANTUM (m ³ /DAY)	EXISTING QUANTUM (m ³ /YEAR)	PROPOSED QUANTUM (m ³ /DAY)	PROPOSED QUANTUM (m ³ /YEAR)	TOTAL QUANTUM (m ³ /DAY)	ANNUAL QUANTUM (m ³ /YEAR)
274								
Total Water Requirement (A)								
1	Industrial Use	300	14.00	4200.00	20.00	6000.00	34.00	10200.00
2	Drinking And Domestic Use	300	0.58	174.00	0.43	129.00	1.01	303.00
3	GreenBelt Development	280	2.50	700.00	2.50	700.00	5.00	1400.00
4	Other Uses	0	0.00	0.00	0.00	0.00	0.00	0.00
5	Recharge/ Water Conservation	0	0.00	0.00	0.00	0.00	0.00	0.00
	TOTAL (USAGE)		17.08	5074.00	22.93	6829.00	40.01	11903.00
Water Availability from other Sources other than Ground Water (B)								
1	Surface Water Availability	0	0.00	0.00	0.00	0.00	0.00	0.00
2	Water Supply From Other Agencies	0	0.00	0.00	0.00	0.00	0.00	0.00
3	Recycled Water Generated / Used	300	7.10	2130.00	2.91	873.00	10.01	3003.00
	TOTAL (AVAILABILITY)		7.10	2130.00	2.91	873.00	10.01	3003.00
Net Ground Water Requirement (C)								
1	Ground Water Required through Abstraction Structure	0	9.98	2944.00	20.02	5956.00	30.00	8900.00
	TOTAL (GROUND WATER REQUIREMENT)		9.98	2944.00	20.02	5956.00	30.00	8900.00

GROUNDWATER STRUCTURE EXISTING				
S.No.	TYPE OF STRUCTURE	YEAR OF CONSTRUCTION	DEPTH (METER)	WHETHER FITTED WITH WATER METER



275

NAME	Remark	File
Certificate of availability of non/partial availability of water from local government water supply agency in respect of all categories of assessment units		
MSME Certificate		
Copy of Rain Water Harvesting Plan		
Any other document	Referral Letter	
Consent to Establish/Operate from State Pollution Control Board or letter from MoEF or letter from State level Environmental Impact Assessment Authority or any other letter from statutory agencies indicating date of commencement of project.		

Receipt No	Payment Amount	Receipt Date	
15513	:0829.00	28-11-2025	

- Dashboard
- Account Settings
- Apply For Fresh Application
- Self Compliance
- Apply For Renewal Application
- Evaluation Officer Raised Query
- EAC
- Passbook
- Issue Reporting
- Payment Details
- Change Revision Report
- Reviews
- ...
- ...
- ...



276

UEPPCB

Regional Office

Uttarakhand Pollution Control Board

Chamunda Complex, Ramnagar Road, Kashipur- 244713

Phone: 05947&276509, 276510 | Web : www.ueppcb.uk.gov.in

UKPCB/ROK/Con-M-71/2021/ 10

Date 21/10/21

M/s Modern Stone Crusher Private Limited**Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pachwala, Kashipur, Distt-U.S.Nagar**

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -8550	App No -1665142
CCA- Renewal	
Order No- 1031	

CCA is hereby granted to M/s Modern Stone Crusher Private Limited located Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pachwala Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :-

- (i). This CCA is granted for a period up to 31.03.2026 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values -01 to 05 crs. .

S. No.	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Stone Grits of Different Sizes and Sand	6000Ton	Stone Grits of Different Sizes and Sand	6000Ton

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	2.000	2.00

(ii) Trade Effluent Treatment and disposal – The application shall provide Settling Tank/Clarifier For Settling of Solids in Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

- (i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	450KVA D.G.SET	5	HSD	-----	Acoustic	As per EP Act
2	25KVA D.G.SET	2	HSD	--	Acoustic	as Per EP Act
1	Suspended Particulate matter (SPM)			Not to exceed		600µg/M ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) The Factory Manager of M/s Modern Stone Crusher Private Limited located Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pacchwala Kashipur, Distt-U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iv) The authorization shall be in force for a period from up to 31.03.2026
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0. 100MT	Recycling

Terms and conditions of Authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (ii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.

6. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.
 7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will results in legal action under the aforesaid Acts and Rules.

Copy to: 1- Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same.
 2- Guard File.

Regional Officer (I/c)

Regional Officer (I/c)

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the Consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anugya Nitti, 2020 promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in *Anugya Policy-2020*.
10. Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000..
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report with in three month for Approved Lab.

18. Unit shall comply with Direction/Guidelines/Order issued by Hon'ble Courts/Tribunal from time to time in reference to Stone Crusher.

279

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of Form-11 of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the Board.

Regional Officer (I/c)

16.10.24



Server will be down between 5:10 PM to 5:15 PM, due to update on project.

The Issue Reporting Module is now live. All users are requested to report their issues exclusively through the Issue Reporting Module.

Please note that issues submitted via WhatsApp, email, or any other channels will not be entertained.

Thank you for your cooperation.

Kind Attention: Any document shared via mail will not be accepted for application processing. Kindly upload all the documents required or enquired by CGWA shall be uploaded in

- Dashboard
- Account Settings >
- Apply For Fresh Application
- Self Compliance
- Apply For Renewal Application
- Evaluation Officer Raised Query
- EAC >
- Passbook
- Issue Reporting
- Payment Details
- Charge Revision Request
- Reports
- Utility >
- Help >
- Log Out



Application for Issue of NOC to Abstract Ground Water

Government of India

Ministry of Jal Shakti

Department of Water Resources, River Development and Ganga Rejuvenation

Central Ground Water Authority (CGWA)

Application Number : IND/UK/2025/14307

Submission Date: 10/10/2025

APPLICATION BASIC DETAILS

APPLICATION TYPE: Industry	APPLICATION SUB TYPE: Others Industry	PROJECT TYPE: Stone crushing unit
WATER QUALITY TYPE: Fresh Water	WHETHER GROUND WATER UTILIZATION FOR: Existing Project	DATE OF COMMENCEMENT: 14/09/2017
WHETHER NOC OBTAINED FOR EXISTING USAGE OF GW: Yes	NOC OBTAINED FROM: CGWA	OLD NOC NO.: EXM/IND/UK/2025/832/N
NOC TYPE: Exemption (BhuNeer)		
CommercialUse: <input checked="" type="checkbox"/>		
Drinking Domestic Use: <input checked="" type="checkbox"/>		
Dewatering: <input checked="" type="checkbox"/>		

- Dashboard
- Account Settings >
- Apply For Fresh Application
- Self Compliance
- Apply For Renewal Application
- Evaluation Officer Raised Query
- EAC >
- Passbook
- Issue Reporting
- Payment Details
- Charge Revision Request
- Reports >
- Utility >
- Help >
- Log Out

PROJECT DETAILS

PROJECT NAME: MODERN STONE CRUSHERS PRIVATE LIMITED	STATE: UTTARAKHAND	DISTRICT: UDAM SINGH NAGAR
ASSESSMENT UNIT(BLOCK/TEHSIL): KASHIPUR (Status: Semi Critical)	ADDRESS: Khasra No: 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur	PINCODE: 244713
LATITUDE: 29.340000	LONGITUDE: 79.100000	Geology: ALLUVIUM (SOFT ROCK)
WATER REQUIRED FOR GREEN BELT: Yes	GREEN BELT AREA(SQ METER): 4200.00	PROJECTS FALL WITH IN 500M IN THE PERIPHERY OF WETLAND AREAS: No

COMPANY DETAILS

COMPANY NAME: MODERN STONE CRUSHERS PRIVATE LIMITED	COMPANY PHONE NUMBER: 8936906000	COMPANY GST NO: 05AAACQ3879J1Z4
COMPANY PAN CARD NO: AAACQ3879J	COMPANY EMAIL: modernstonecrushers@gmail.com	COMPANY POSTAL ADDRESS: Khasra No : 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur
COMPANY STATE: UTTARAKHAND	COMPANY DISTRICT: UDAM SINGH NAGAR	COMPANY PIN CODE: 244713

DRINKING DOMESTIC USE

NBC RESIDENTIAL APPLICATION DETAIL

TYPE OF UNITS	TYPE OF ACCOMMODATION	UNIT POPULATION	NO. OF UNITS	TOTAL POPULATION	FRESH WATER: PERMISSIBLE LIMIT	TREATED WATER: PERMISSIBLE LIMIT	FRESH DEMAND (LPHD)	TREATED DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
EWS	1 BHK	4	1	4.00	100	45	100	0	0.40	0.00	0.40

NBC NON RESIDENTIAL APPLICATION DETAIL

BUILDING TYPE	POPULATION	PERMISSIBLE LIMIT FOR FRESH WATER (LPHD)	FRESH WATER DEMAND (LPHD)	PERMISSIBLE LIMIT FOR TREATED WATER (LPHD)	TREATED WATER DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
Factories including canteen with bathroom	6	30	30	15	0	0.18	0.00	0.18

- [Dashboard](#)
- [Account Settings](#)
- [Apply For Fresh Application](#)
- [Self Compliance](#)
- [Apply For Renewal Application](#)
- [Evaluation Officer Raised Query](#)
- [EAC](#)
- [Passbook](#)
- [Issue Reporting](#)
- [Payment Details](#)
- [Charge Revision Request](#)
- [Reports](#)
- [Utility](#)
- [Help](#)
- [Log Out](#)

BREAKUP OF WATER REQUIREMENT, AVAILABILITY AND USAGE

#	ACTIVITY	NO. OF OPERATIONAL Days in a Year	EXISTING QUANTUM (m ³ /DAY)	EXISTING QUANTUM (m ³ /YEAR)	PROPOSED QUANTUM (m ³ /DAY)	PROPOSED QUANTUM (m ³ /YEAR)	TOTAL QUANTUM (m ³ /DAY)	ANNUAL QUANTUM (m ³ /YEAR)
Total Water Requirement (A)								
1	Industrial Use	300	14.00	4200.00	20.00	6000.00	34.00	10200.00
2	Drinking And Domestic Use	300	0.58	174.00	0.00	0.00	0.58	174.00
3	GreenBelt Development	280	2.50	700.00	10.00	2800.00	12.50	3500.00
4	Other Uses	0	0.00	0.00	0.00	0.00	0.00	0.00
5	Recharge/ Water Conservation	0	0.00	0.00	0.00	0.00	0.00	0.00
	TOTAL (USAGE)		17.08	5074.00	30.00	8800.00	47.08	13874.00
Water Availability from other Sources other than Ground Water (B)								
1	Surface Water Availability	0	0.00	0.00	0.00	0.00	0.00	0.00
2	Water Supply From Other Agencies	0	0.00	0.00	0.00	0.00	0.00	0.00
3	Recycled Water Generated / Used	300	7.09	2127.00	9.99	2997.00	17.08	5124.00
	TOTAL (AVAILABILITY)		7.09	2127.00	9.99	2997.00	17.08	5124.00
Net Ground Water Requirement (C)								
1	Ground Water Required through Abstraction Structure	0	9.99	2947.00	20.01	5803.00	30.00	8750.00
	TOTAL (GROUND WATER REQUIREMENT)		9.99	2947.00	20.01	5803.00	30.00	8750.00

-  Dashboard
-  Account Settings >
-  Apply For Fresh Application
-  Self Compliance
-  Apply For Renewal Application
-  Evaluation Officer Raised Query
-  EAC >
-  Passbook
-  Issue Reporting
-  Payment Details
-  Charge Revision Request
-  Reports
-  Utility >
-  Help >
-  Log Out

BREAKUP OF WATER REQUIREMENT, AVAILABILITY AND US. CE

203

GROUNDWATER STRUCTURE EXISTING

S.No.	TYPE OF STRUCTURE	YEAR OF CONSTRUCTION	DEPTH (METER)	WHETHER FITTED WITH WATER METER
1	Borewell	2018	40.00	YES

ATTACHMENTS

NAME	Remark	File
MSME Certificate		
Any other document		
Consent to Establish/Operate from State Pollution Control Board or letter from MoEF, or letter from State level Environmental Impact Assessment Authority or any other letter from statutory agencies indicating date of commencement of project.		
Copy of Rain Water Harvesting Plan		
Certificate/Affidavit of non/partial availability of water from local government water supply agency in respect of all categories of assessment units	Affidavit for No Water Supply	

PAYMENTS

Receipt No	Payment Amount	Receipt Date	
13457	13979.00	10-10-2025	

Central Ground Water Board, Uttarakhand Region

419-A, Kanwali Road, Baluwala, Near Urja Bhawan, Dehradun - 248006, Uttarakhand UTTARAKHAND
248006

INVOICE DATE : 10/10/2025 18:03:47

Receipt Details

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))

RECEIPT ID : 2c53ace0-d2a8-4d34-b5bc-9c95cc8fcad5

Application Number :	IND/UK/2025/14307
Project Name :	MODERN STONE CRUSHERS PRIVATE LIMITED
App Type Category :	Industry
Application Type :	New
PAN No. of Firm/Individual :	AAACQ3879J
GSTIN No. of Firm/Individual :	05AAACQ3879J1Z4

S.No.	Description	Transaction Date	Amount (Rs.)
1	Application Fee/Renewal Fee/ Revival Fee	10/10/2025	10,000.00
2	Ground Water Abstraction / Restoration Charges	10/10/2025	3,979.00

Total Paid Amount: 13979.00

सेंट्रल ग्राउंड वाटर अथॉरिटी, मिनिसि्ट्री ऑफ जल शक्ति, कस्मर्स कैंपस, ओलोफ पालमे मार्ग, हाऊ खास, नई
दिल्ली-110016

Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg,
Hauz Khas, New Delhi-110016

Phone: (011) 23383824 Fax: 23382051 23386743

Website: <https://cgwa.mowr.gov.in/>

पानी बचाएं जीवन बचाएं

SAVE WATER - SAVE LIFE

: कार्यालय ज्ञापन :

शासन के कार्यालय ज्ञापन संख्या-796/VII-1/14-स्टोन केशर/2015, दिनांक 20 जून, 2015 द्वारा श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मार्टन स्टोन केशर प्रा0लि0 को ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) नाप भूमि में स्टोन केशर अनुज्ञा नीति, 2011 के प्रावधानानुसार 200 टन प्रतिदिन क्षमता के स्टोन केशर की स्थापना/संचालन हेतु 05 वर्ष की अवधि हेतु अनुज्ञा स्वीकृत की गयी है। उत्तराखण्ड स्टोन केशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन केशर, मोबाईल स्क्रीनिंग प्लांट, पल्वसाईजर प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2020 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र सं0-355/खनन/भूखनि0ई0/स्टो0के0नवी0/उधमसिंहनगर/2021-11, दिनांक 21 मई, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मै0 मार्टन स्टोन केशर, ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के पक्ष में ग्राम पच्चावाला तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) भूमि में पूर्व से स्वीकृत स्टोन केशर को गठित समिति की संयुक्त निरीक्षण आख्या अनुसार कुल रकवा 4.297 है0 भूमि में स्टोन केशर संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित, दिनांक 20.06.2020 से आगामी 10 वर्ष की अवधि हेतु मा0 उच्च न्यायालय, नैनीताल में योजित जनहित याचिका सं0 54/2014 सुनील मेहरा बनाम उत्तराखण्ड राज्य एवं अन्य में मा0 उच्च न्यायालय, नैनीताल द्वारा पारित होने वाले अन्तिम निर्णय एवं निम्न शर्तों एवं प्रतिबन्धों के अधीन किये जाने की अनुमति प्रदान की जाती है :-

1. स्टोन केशर स्वामी द्वारा उत्तराखण्ड स्टोन केशर अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं0 7 "स्टोन केशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्त" में उल्लिखित शर्तों (बिन्दु सं0 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई-रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु सं0 7(15) की अनुपालना मा0 उच्च न्यायालय नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. उत्तराखण्ड स्टोन केशर प्लांट अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं0 7(16) के अनुसार स्टोन केशर प्लांट स्वामी द्वारा प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to operate लिया जाना अपरिहार्य होगा।
4. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु संख्या 9 की अनुपालना मा0 उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
5. स्टोन केशर नीति, 2020 के अध्याय-III के बिन्दु सं0 1(1) के अनुसार आवेदन शुल्क ₹ 22.00 लाख के सापेक्ष अवशेष शुल्क शासन द्वारा निर्गत नवीनीकरण आदेश के उपरान्त तथा ई-रवन्ना पोर्टल में अपलोड किये जाने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना होगा।
6. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु सं0 6 (क) के अनुसार स्टोन केशर संचालक को क्रशड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर ₹ 1.00 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु सं० 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लांट के प्रदेश में व निकासी गेटों पर नोटराईज्ड धर्मकाटा एवं सी०सी०टी०वी० कैमरा स्वयं के खर्च पर स्थापित करेगा तथा नोटराईज्ड धर्मकाटा सी०डी० प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार शासन को सूचित किया जायेगा।

8. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाइश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई-प्रपत्र "जे" जारी नहीं किया जायेगा।
10. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (ड) के अनुसार स्टोन क्रेशर प्लांट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लांट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
11. प्लांट स्वामी के द्वारा स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 2 (15) के अनुसार प्लांट में उपयोग किये जाने हेतु कच्चे माल की आपूर्ति के लिए उत्तराखण्ड वन विकास निगम को कोसी नदी में स्वीकृत खनन पट्टे से कच्चे माल के आवंटन हेतु नोटराईज्ड अनुबन्ध पत्र प्रस्तुत किया गया है। ई-स्वन्ना पोर्टल पर उक्त कुल अनुबन्धित उपखनिज की मात्रा को स्टोन क्रेशर भण्डारण की ई-स्वन्ना पोर्टल आई०डी० के साथ जोड़ा जायेगा। जिससे पट्टाधारक/अनुज्ञाधारक उक्त अनुबन्धित उपखनिज किसी अन्य को आपूर्ति/विक्रय न कर सके तथा क्रेशर स्वामी किसी अन्य से कच्चे माल की आपूर्ति ना ले सके। कच्चे माल की आपूर्ति हेतु उपखनिजों के अन्य स्रोत उपलब्ध कराये जाने की दशा में उक्तानुसार उनको भी ई-स्वन्ना पोर्टल से जोड़ा जायेगा।
12. प्लांट स्वामी के द्वारा स्टोन क्रेशर प्लांट में कच्चे माल की आपूर्ति हेतु स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु सं० 2(15) के अनुसार प्लांट व प्रतिवर्ष क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति का पंजीकृत अनुबन्ध की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लांट स्वामी का ई-स्वन्ना पोर्टल बन्द कर दिया जायेगा।
13. स्टोन क्रेशर स्वामी द्वारा शेष अवधि के लिए कच्चे माल की आपूर्ति के सम्बन्ध में नीति के अध्याय-2 (15) के अनुसार रजिस्टर्ड अनुबन्ध/खनन पट्टा प्राप्त होने की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लांट स्वामी का ई-स्वन्ना पोर्टल बन्द कर दिया जायेगा।
14. स्टोन क्रेशर नीति, 2020 के अध्याय-111 के विन्दु सं० 3(1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुप्त-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
15. प्लांट स्वामी के द्वारा उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।